

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 24

C.P. (IB)/160(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES: **UNITY SMALL FINANCE BANK LIMITED**
 V/S BAGH BAHAR APPLIANCES PRIVATE
 LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/160(MB)2024

- 1) Ms. Janhavi Hirlekar, Ld. Counsel for the Financial Creditor and Mr. Aamir Attari, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Corporate Debtor submits that a copy of the present Company Petition has not yet been served upon them; Ld. Counsel for the Financial Creditor undertakes to have it served upon them during the course of the day.
- 3) Counsel for the Financial Creditor informs that the Copy of the present Company Petition has also been served upon Insolvency and Bankruptcy Board of India. The said submissions are noted.

- 4) After receipt of the Copy of the Petition, Corporate Debtor shall file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.
- 5) Stand over to 30.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare